

REG-19/+F Vanaspati/Fortification-FSSAI-2019
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 27 June, 2019

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding use of old inventory in case of Vanaspati.

Reference is drawn to Notification No. File No. 11/03/Reg/Fortification/2014 dated 2nd August, 2018 published in the Gazette of India prescribing standards for fortification of foods. At the time of operationalisation of these regulations the provision for fortification of Vanaspati and +F logo on their pack was mentioned but after careful consideration the same was omitted in the final regulations.

2. On consideration of representations received from various stakeholders to exhaust existing inventories, it has been decided to permit the use of existing labels for Vanaspati up to 30th September, 2019.
3. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16 (5) of the Food Safety and Standards Act, 2006.



(Dr. Shobhit Jain)
Executive Director
(Compliance Strategy)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI